

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.P. 136/96in
O.A.423/96.

Dt. of Decision : 14-3-97.

M.Govinda Rajulu

.. Applicant.

Vs

1. Sri M.P.Mody, Director General,
Telecommunications, Sanchar
Bhavan, New Delhi.

2. Sri M.V.Bhaskara Rao,
Chief General Manager,
Telecommunications, AP Circle,
Hyderabad.

.. Respondents.

Counsel for the applicant : Mr. V.Venkateswara Rao

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.Paneraj for Mr.V.Venkateswara Rao, learned
counsel for the applicant and Mr.V.Bhimanna, learned counsel
for the respondents.

2. The respondents' counsel produced a letter wherein it is
stated that the arrear bills have been prepared and kept
ready for payment. But the same is not paid. ~~But he will be~~
~~paid in the month of April 1997.~~ (Letter No.TA/ACA/16-4/CAT-JD/
97 dated 13-3-1997 is taken on record).

3. In view of the above, the CP is ~~dismissed as infructuous.~~

No costs.

(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

(R.RANGARAJAN)
MEMBER (ADMN.)

Dated : The 14th March 1997.
(Dictated in the Open Court)

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